

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2680/2021

[Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court of Judicature at Allahabad]

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 87899/2021 - EXEMPTION FROM FILING O.T.

Date : 27-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) Mr. Amol Chitravanshi, Adv.
Mr. A.j. Akhtar, Adv.
For Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR
Mr. J Tarun Kumar, Adv.
Mr. Sandeep Singh Somaria, Adv.
Mr. Souvik Singh, Adv.
Mr. Narendra Pandey, Adv.

Ms. Prachi Bajpai, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. In terms of the order passed by this Court on 19.01.2026, the petitioners are present in-person in Court. They said that they are happily married and presently living with two children born from the wedlock.
2. Leave granted.
3. Interim order to continue.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)